

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 350/2025**

**IN THE MATTER OF:**

**SANDEEP PAHAL**

**...APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.**

**...RESPONDENT(s)**

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2.	A COPY OF THE SAID LETTER DATED 23.02.2026 IS BEING ANNEXED HEREWITH AS ANNEXURE-1.	

***THROUGH COUNSEL***

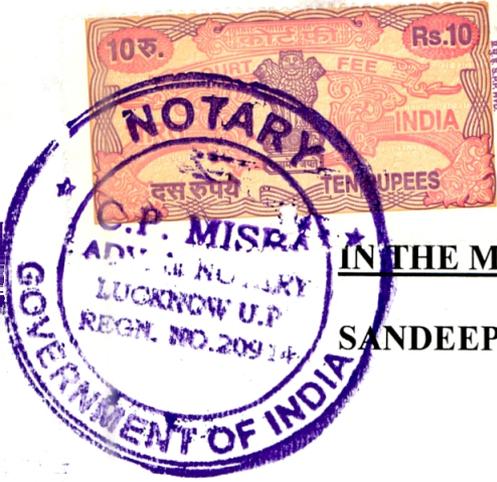


**BHANWAR PAL SINGH JADON  
COUNSEL FOR STATE OF UTTAR PRADESH  
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**DATE: 24.02.2026**

**PLACE: NOIDA**

BEFORE THE NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH, NEW DELHI  
 ORIGINAL APPLICATION NO. 350/2025



IN THE MATTER OF:

SANDEEP PAHAL



...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

.....RESPONDENT(S)

RESPONSE ON BEHALF OF RESPONDENT NO. 1 IN  
COMPLIANCE OF THE ORDER DT. 21.07.2025 PASSED BY THE  
HON'BLE NATIONAL GREEN TRIBUNAL

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years presently posted as Secretary, Environment, Forest and Climate Change Department, State of U.P., do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

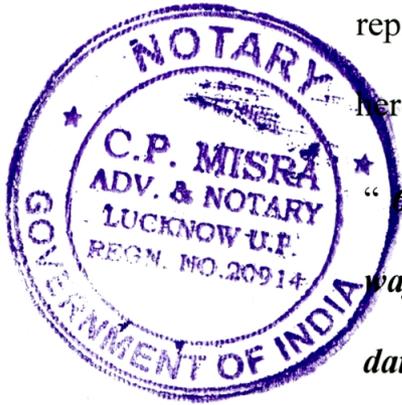
24/2/26  
 C.P. MISRA  
 ADV. & NOTARY  
 HQ LUCKNOW U.P. INDIA  
 REGN. NO. 20914  
 EXPIRY DATE-15-3-2030

↓

**I. BACKGROUND OF THE MATTER**

3. It is submitted that the allegation of the Applicant is that the Respondent No. 4 - M/s. Triveni Engineer and Industries Limited, a sugar unit in Muzaffarnagar, Uttar Pradesh is operating by violating the environmental norms. The Applicant alleges that the ETP's, oil and grease trap are not operational and the collection tank is overflowing and untreated effluent from the industry is discharged in the local drain.

4. That the above mentioned O.A was listed for hearing on 21.07.2025, wherein the Hon'ble Tribunal directed the Deponent to file their reply/response. The relevant portion of the order has been reproduced herein:



“ 5. *Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*

*24/2/26*  
C.P. MISRA  
ADV. & NOTARY  
HQ LUCKNOW U.P. INDIA  
REGN. NO. 20914  
EXPIRY DATE-15-3-2030

**II. COMPLIANCE UNDERTAKEN**

5. That the Deponent vide letter dated 23.02.2026 has directed the Member Secretary, Uttar Pradesh Pollution Control Board to take necessary

*[Handwritten signature]*

actions and provide the action-taken reports to the Deponent at the earliest.

A copy of the said letter dated 23.02.2026 is being annexed herewith as **ANNEXURE-1.**

6. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

7. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.



  
**DEPONENT**

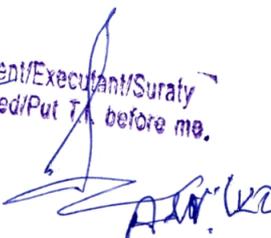
**VERIFICATION**

Verified at LKO U.P. on this 24<sup>th</sup> day of February, 2026, that the contents of the above affidavit from paragraphs 1 to 7 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Sworn and Verified  
Before Me

  
24/2/2026  
C.P. MISRA  
ADV. & NOTARY  
HQ LUCKNOW U.P. INDIA  
REGN. NO. 20914  
EXPIRY DATE-15-3-2030

  
**DEPONENT**

Identify the deponent/Executant/Suraty  
who has/have signed/Put T. before me.  


## ANNEXURE-1

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण  
अग्रिम सुनवाई तिथि 25.02.2026  
संख्या-एन.जी.टी.-176/81-7-2026-2026000

प्रेषक,

चिरौंजी लाल,  
संयुक्त सचिव,  
उ०प्र० शासन।

सेवा में,

सदस्य सचिव,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

पर्यावरण, वन एवं जलवायु  
परिवर्तन अनुभाग-7

लखनऊ: दिनांक: 23 फरवरी, 2026

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-350/2025 झ० संदीप पहल बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 21.07.2025, दिनांक 09.09.2025 एवं दिनांक 03.12.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 19.02.2026 (छयाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से प्रश्नगत प्रकरण में पारित मा० अधिकरण के आदेश दिनांक 21.07.2025, दिनांक 09.09.2025 एवं दिनांक 03.12.2025 के अनुपालन हेतु सम्पूर्ण एवं स्पष्ट निर्देशों के साथ सभी आवश्यक विवरण उपलब्ध कराने का अनुरोध किया गया है।

2- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 21.07.2025, दिनांक 09.09.2025 एवं दिनांक 03.12.2025 के अनुपालन में समयान्तर्गत नियमानुसार आवश्यक कार्यवाही सुनिश्चित करते हुए Reply/Response मा० अधिकरण में दाखिल करने तथा दाखिल किये गये Reply/Response की प्रति सहित कृत कार्यवाही से शासन को तत्काल अवगत कराने का कष्ट करें।

3- उक्त के अतिरिक्त मुझे यह भी कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश 21.07.2025, दिनांक 09.09.2025 एवं दिनांक 03.12.2025 के अनुपालन में प्रतिवादी संख्या-1 (प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन) की ओर से मा० अधिकरण में दाखिल किये जाने वाले Reply/Response का झफ्ट तैयार कर शासन को तत्काल उपलब्ध कराने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,  
Digitally signed by  
CHIRAUNJI LAL  
Date: 23-02-2026 (चिरौंजी लाल )  
17:30:06 संयुक्त सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 19.02.2026 की छयाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित:-

1- मुख्य पर्यावरण अधिकारी (वृत्त-3) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

2- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर।

आज्ञा से,  
Digitally signed by  
SHALENDRA KUMAR  
Date: 23-02-2026 ( शैलेन्द्र कुमार )  
19:47:11 उप सचिव।